

(b) Out of the total allocation of 24,156 tonnes from East U.P. sugar mills for April, 1980, F.C.I. had lifted 15,900 tonnes upto 25th June, 1980.

(c) It is not possible to quantify the losses, if any, being incurred by the sugar industry because of any delay in lifting of levy sugar stock by the F.C.I.

उत्तर प्रदेश में लिफाफों, पोस्टकार्ड, अन्तर्देशीय पत्रों आदि की कमी

4934. श्री राजेश कुमार सिंह : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि उत्तर प्रदेश में डाकघरों में गत कई महीनों में लिफाफों, पोस्ट-कार्ड, अन्तर्देशीय पत्रों और रसीदी टिकटों की कमी के कारण जन साधारण को भारी कठिनाई का सामना करना पड़ रहा है;

(ख) यदि हां, तो क्या सरकार जन साधारण को यह डाक सामग्री उपलब्ध कराने के लिए कोई ठोस कार्यवाही कर रही है; और

(ग) यदि हां, तो ये वस्तुएं उनको कब तक उपलब्ध करा दी जाएंगी और यदि नहीं, तो इसके क्या कारण हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री कालिका उरांव) : (क) उत्तर प्रदेश के कुछ स्थानों से डाक लेखन सामग्री की कमी की रिपोर्ट मिली थी। ऐसे स्थानों पर अन्य क्षेत्रों से पर्याप्त मात्रा में डाक लेखन सामग्री भेज दी गई थी।

(ख) और (ग), डाक लेखन सामग्री का उत्पादन बढ़ाने के लिए कार्रवाई पहले ही की जा चुकी है जिसके परिणामस्वरूप निकट भविष्य में इन मकों की कमी पूरी हो जाएगी।

Malpractices in Food for Work Programme

4935. SHRI NAWAL KISHORE SHARMA: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government have received any complaints regarding misuse of Food for Work Programme from any State;

(b) if so, the particulars thereof; and

(c) what remedial measures have been taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b). Yes Sir. Complaints have been received regarding some irregularities and malpractices in implementation of Food for Work Programme in some of the States. Most of these are of general nature and fall broadly in the following categories:—

(i) delay in supply of foodgrains and consequently in the payment of wages of workers;

(ii) selling of foodgrains in the open market by workers getting their full wages in foodgrains and also by contractors during the period when distribution of foodgrains to workers through them was not specifically banned.

(iii) muster-rolls having been inflated by implementing officers by entering fictitious names in some cases and making less payment of wages to workers in some other cases and thereby indulging of supervisory staff in corruption;

(iv) Execution of works under the Programme in a haphazard manner without proper planning of the works.

(c) The following remedial steps have been taken/are proposed to be taken:—

(i) Food Corporation of India have been asked to make available sufficient quantities of foodgrains at all their depots. Instructions have also been issued to the State Govts. to ensure that the payment of wages of the worker's is made within a week's time;

(ii) the execution of works under the food for work programme by the contractors has completely been banned. It is also proposed to restrict the payment of wages to workers to 3 Kg. per worker per